

*No
Punishment*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

B

O.A. No./416/92
TAX NO.

DATE OF DECISION 20/10/1992

Shri Bhikhaji Ramsangji **Petitioner**

Mr. U. M. Panchal **Advocate for the Petitioner(s)**

Versus

Union of India & others **Respondent**

Mr. B. R. Kyada **Advocate for the Respondent(s)**

CORAM :

The Hon'ble Mr. N. V. Krishnan
Vice Chairman

The Hon'ble Mr. R. C. Bhatt
Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

...2....

Bhikhaji Ramsangji,
Senior Khalasi,
C & W Department,
Western Railway,
Mehsana,applicant
(Advocate : Mr.U.M.Panchal)

VERSUS

1. Union of India (Notice to
be served through the General
Manager, Head Quarter Office,
Western Railway, Churchgate,
Bombay.)
2. Divisional Railway Manager,
Rajkot Division, Western
Railway, Kothi Compound,
Rajkot.
3. Carriage and Wagon Superintendent,
Western Railway,
Mehsana.
4. R.P.Jha,
Inquiry Officer,
Divisional Carriage and Wagon Inspector,
Western Railway,
Mehsana.respondents

(Advocate : Mr.B.R.Kyada)

ORAL ORDER

O.A./416/92

Date : 20/10/1992

Per : Hon'ble Mr.N.V.Krishnan
Vice Chairman.

....3.....

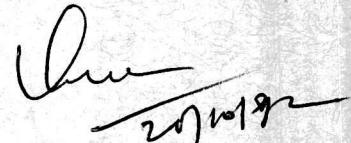
We have heard the applicant's counsel on admission. Disciplinary proceedings are pending against the applicant. They are not complete, The Inquiry Officer has issued the impugned order dated 11/09/1992 (Annexure A/6) to ~~xxx~~ the applicant , directing the applicant to submits his defence, failing which the Enquiry ~~is~~ shall be completed ~~ex parte~~. The applicant wants this memo as well as the chargesheet to be quashed.

2. There is no case for quashing the chargesheet until a final order is passed. The Annexure A/6 order is also an ~~interlocutory~~ ^{lis} order. No application ~~is~~ against such order. Therefore, this application does not lie. Hence, it is dismissed at the admission stage. This will not prevent the applicant from agitating the matter before any other authority as may be advised.



(R.C.BHATT)

MEMBER (J)


20/10/92

(N.V.KRISHNAN)

VICE CHAIRMAN.

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